NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 193/66/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Ananya Finance for Inclusive Growth Pvt. Ltd.

Section of the Companies Act:

Section 66 of the Companies Act, 2013

TANIVISH BHATT 15/5 Wadia Ghary for,

1. PRIYAM CHAH J 4 Co. Ghmedabad) Personer Rusur

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ORDER

Learned Advocate Mr. Tanvish Bhatt with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Petitioner.

Heard arguments of learned Counsel for petitioner. None appeared for Regional Director although certain objections were raised in his representation regarding the approval from RBI.

In these circumstances this Tribunal is of the view that it is necessary to issue notice to RBI.

Petitioner is directed to issue notice to RBI along with copy of petition, copy of scheme and copy of this order informing the date of hearing and shall file proof of service.

List the matter on 12.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL